

**IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN BENCH 'DB', DEHRADUN**

Before Sh. Saktijit Dey, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

ITA No. 5784/Del/2017 : Asstt. Year : 2014-15

M/s Sheel Chand Agroils (P) Ltd., C/o M/s RRA Taxindia, D-28, South Extension, Part-I, New Delhi-110049	Vs	ACIT, Circle-1, Haldwani
(APPELLANT)		(RESPONDENT)
PAN No. AAEC6866P		

Assessee by : Sh. Shrey Jain, CA

Revenue by : Sh. Mayank Prabha Tomar, Addl. CIT

Date of Hearing: 22.02.2023

Date of Pronouncement: 24.02.2023

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of Id. CIT(A), Haldwani dated 27.07.2017.

2. At the outset, it was brought to the notice of bench by the Id. DR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.
Order Pronounced in the Open Court on 24/02/2023.

Sd/-

(Saktijit Dey)
Judicial Member

Dated: 24/02/2023

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

ASSISTANT REGISTRAR